

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. OA 350/00161/2016

Date of order : 27.1.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. P.K.Basu, Administrative Member

SUDIPTA KHANRA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.Chakraborty, counsel
Ms.P.Mondal, counsel

For the respondents : Ms.G.Ray, counsel

O R D E R (ORAL)

Ms. Bidisha Banerjee, J.M.

Heard both the ld. Counsel.

2. The present OA is filed seeking the following reliefs :
 - a) An order do issue directing the respondents to include the name of the applicant in the panel for consideration of his appointment against Land Loser's Quota;
 - b) An order do issue directing the respondents to grant an appointment in favour of the applicant after granting the benefit of age relaxation.
3. The applicant is aggrieved as his name is not included in the panel prepared for the Land Losers for the purpose of Construction of Deshpran Nandigram Special Railway Project. It is noticed that no representation has been preferred by the applicant in regard to his grievance and no adverse order is under challenge.
4. Ld. Counsel for the respondents submitted that the applicant was not in the panel as certain documents were wanting. The respondents therefore would be required to inform the applicant specifically as to what documents were required so that the applicant could submit the same for his consideration.
5. In view of the above factual position, with the consent of the parties the OA is disposed of with a direction to the applicant to file a representation before the respondent No.3 annexing all the relevant documents as would be required for the purpose of consideration of his by the respondents, within 15 days from the date of receipt of the copy of this order. Upon receipt of such representation, the respondents would scrutinise the documents and if

required, ask for further documents and pass appropriate order in accordance with law within two months thereafter. If need be, the respondents may also give a personal hearing to the applicant. In case the applicant is found to be wrongly left out the respondents would issue appropriate order within one month thereafter.

6. It is made clear that we have not gone into the merits of the matter.
7. All points are kept open for consideration by the respondents.
8. The OA is accordingly disposed of. No order is passed as to costs.

(P.K.BASU)
MEMBER (A)

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(BIDISHA BANERJEE)
MEMBER (J)

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